

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (2)

NEW BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A. No. 874/92  
T.A. No. ---

198

DATE OF DECISION 15-9-1992

Arun D. Pawade

Petitioner

Mr. M. M. Sudame

Advocate for the Petitioner(s)

Versus

Union of India and another

Respondent

Mr. Ramesh Darda

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. Justice S. K. Dhaon, Vice-Chairman

The Hon'ble Mr. M. Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

(S. K. DHAON)  
VC

MD

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.874/92

Arun D. Pawade,  
161, Ramnagar,  
Nagpur. .. Applicant

-versus-

1. Union of India  
through  
Chairman,  
Ordnance Factories Board,  
10-A, Auckland,  
Calcutta.
2. The General Manager,  
Ordnance Factory,  
Ambazari,  
Nagpur. .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,  
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar,  
Member (A)

Appearances:

1. Mr.M.M.Sudame  
Advocate for the  
Applicant.
2. Mr.Ramesh Darda  
Counsel for the  
Respondents.

ORAL JUDGMENT: Date: 15-9-1992  
(Per S.K.Dhaon, Vice-Chairman)

The order dtd. 23.5.1992 passed  
by the punishing authority removing the  
applicant from the service is being impugned  
in the present application.

2. Annexure XIII to this application  
is a memorandum of appeal preferred by the  
applicant to the Chairman, Ordnance Factories  
Board, Calcutta under Rule 23 of the CCS(CCA)  
Rules, 1961. The appeal, it appears, was presented  
on or after 13-6-1992. Obviously the appeal  
is still pending.

*Shy*

(G)

3. This application was presented on 13th July, 1992. In our opinion, the applicant came to this Tribunal rather early. In view of the fact that the appeal is pending we are not inclined to interfere at this stage. We are informed that Shri Padmanabhan, the then Chairman of Ordnance Factories Board has now been transferred and a new gentleman namely Shri Dwarakanathan is the Chairman now. The new Chairman or any other officer who is competent to dispose of the appeal shall dispose of the appeal as expeditiously as possible but not beyond a period of four months from the date of presentation of certified copy of this order by the applicant before him. The applicant shall be afforded a personal hearing by the appellate authority. The applicant is permitted to transmit a certified copy of this order to the appellate authority under Regd. Post AD.

4. With these directions this application is disposed of finally but without any order as to costs.

4/1/92  
(M.Y. PRIOLKAR)  
Member (A)

8/1/92  
(S.K.DHAON )  
Vice-Chairman

MD